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കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ഡിസംബർ 5 5th December 2017	നമ്പർ No. } 48
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		1939 അഗ്രഹായണം 14 14th Agrahayana 1939	

PART I

Notifications and Orders issued by the Government

(3)

No. E-1756592/Spl.C2/2017/GAD.

Thiruvananthapuram, 19th October 2017.

The Honourable Mr. Justice A. Muhamed Mustaque, Judge, High Court of Kerala who has been granted leave on full allowances from 17-8-2017 to 31-8-2017 under Section 5(2) of the High Court Judges (Salaries and Conditions of Service) Act, 1954 as per Notification issued under G.O.(Rt.) No. 6540/2017/GAD dated 19-10-2017 has assumed charge and rejoined duty on the forenoon of 13-9-2017, availing holidays on 1-9-2017 (Id-ul-Ad'ha-Holiday), 2-9-2017 to 11-9-2017 (Onam holidays for the High Court) and 12-9-2017 (Sreekrishna Jayanthi-Holiday).

By order of the Governor,

M. C. VALSALAKUMARAN,
Additional Secretary to Government.

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 1385/2017/LBR.

Thiruvananthapuram, 24th October 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Club Secretary, Trivandrum Club, Vazhuthacaud, Thiruvananthapuram-695 010 and the workman of the above referred establishment Sri R. Pradeep Kumar, Mohanam, Maruthamkuzhi, Kanjirampara P. O., Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the dismissal from employment of Sri R. Pradeep Kumar, System Administrator of Trivandrum Club, Vazhuthacaud by the management is justifiable? If not what relief he is entitled to get ?

(2)

G.O. (Rt.) No. 1398/2017/LBR.

Thiruvananthapuram, 25th October 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri C. R. Lopez, Proprietor, M/s Silmans International 42/1108, Lopez Avenue, Tata Oil Mills Road, Kochi-682 018 and the workman of the above referred establishment Sri K. Appunni, House No. 02/B, Thejas Lane, Chittoor Road, Opp. Lourdes Hospital, Pachalam, Kochi in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri K. Appunni, House No. 02/B, Thejas Lane, Chittoor Road, Pachalam, Kochi by the management of M/s. Silmans International 42/1108, Lopez Avenue, Tata Oil Mills Road, Kochi-682 018 is justifiable or not? If not what are the reliefs he is entitled to ?

(3)

G.O. (Rt.) No. 1400/2017/LBR.

Thiruvananthapuram, 25th October 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Director, Credence Hospital, Near Ulloor Bridge, Ulloor, Medical College P. O., Thiruvananthapuram-11 and the workmen of the above referred establishment represented by the General Secretary, Thiruvananthapuram District Hospital Employees Sangh (BMS), Mazdur Bhavan, Thaliyil Road, Karamana P.O., Thiruvananthapuram-2 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Sunoj, A., Plumber of Credence Hospital, Ulloor, Thiruvananthapuram by its management is justifiable? If not what relief he is entitled to get ?

(4)

G.O. (Rt.) No. 1401/2017/LBR.

Thiruvananthapuram, 25th October 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri P. K. Sahadevan, Proprietor, 'G' Group of Security Agency, Room No. 42/6049, Mora Complex, Kottapparambhu, Government Hospital Road, Kozhikode-673 001 and the workman of the above referred establishment Sri Mathew Varghese, Punamadathil House, Oliyode, Kattikkulam P. O., Wayanad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

"Whether the denial of employment to Sri Mathew Varghese by the management of 'G' Group of Security Agency, Room No. 42/6049, Mora Complex, Kottapparambhu, Government Hospital Road, Kozhikode-673 001 is justifiable? If not what relief he is entitled to?"

(5)

G.O. (Rt.) No. 1420/2017/LBR.

Thiruvananthapuram, 30th October 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the District Project Officer, Sarva Siksha Abhiyan, S.S.A. Kozhikode, Akshayam, Nadakkavu, Kozhikode-673 006 and the workmen of the above referred establishment (1) Sri Ashraf Korothe, Orattukuniyil House, Orkkatteri P.O., Vadakara-673 501, (2) Sri Abdul Basheer, P., Pullumalayil, Ambayathode, Thamarasseri-673 573, (3) Sri Ashraf, M. K., Sabnam Manzil, Vanimel P. O., Kallachi-673 506, (4) Sri Rasaan, V. P., Parakkalthazha, Edakkulam P. O., Koyilandi-673 306, (5) Sri Abdul Rasheed, P. P., Manakkadiyil Veedu, Kodyathur P. O., Mukkam-673 602 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby

direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to complainant workers by the SSA Authorities is justifiable, If not what are the remedies available to them ?

(6)

G.O. (Rt.) No. 1421/2017/LBR.

Thiruvananthapuram, 30th October 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Chairman, Aswini Hospital Ltd., Karunakaran Nambyar Road, Thrissur-680 020 and the workmen of the above referred establishment represented by the President, Trichur District Private Hospital and Pharmacy Workers Union (AITUC), Mannadiyar Lane, Thrissur-680 001 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Palakkad. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to
 1. Sri Vishnuprasand (PRO), 2. Sri Nikhil, T. S. (Insurance Co-ordinator), 3. Smt. Dency, E.D. (Clerk), 4. Smt. Baby C. R. (Clerk), 5. Sri Johny, P. V. (OP Co-ordinator), 6. Sri Lal, U. A. (Purchase Officer), 7. Sri Jayaprasad, K. N. (Maintenance Supervisor), 8. Sri Sreejith Murali, M. (Lab charge), 9. Sri Ranjith, M. K. (Maintenance), 10. Sri Sivan, T. R. (Maintenance) 11. Sri Sajith, K. B. (Maintenance) 12. Smt. Ranjana Santhosh (Physio Therapist) 13. Sri Gopinathan, V. G. (Purchase Manager) by the management of Aswini Hospital Ltd. is justifiable? If not what relief they are entitled to get ?

(7)

G.O. (Rt.) No. 1422/2017/LBR.

Thiruvananthapuram, 30th October 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Prabhakaran, E. K., Enamakkarar Veedu, Varakkara P. O., Pukkode, Thrissur-680 302 and the workmen of the above referred establishment represented by the President, Cherukida Rubber Tapping Thozhilali Association, Muttithadi P. O., Thrissur-680 317 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby

direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to the worker Sri C. M. Balan by the owner Prabhakaran, E. K. is justifiable? If not what relief he is entitled to get ?

By order of the Governor,

SONIA WASHINGTON,

Deputy Secretary to Government.